

Pinhat lift Irrigation Project on Chambal river

3546. SHRIMATI VEENA VERMA:

SHRI SUSHIL BARONGPA:

SHRI KAPIL VERMA:

SHRI SURESH PACHOURI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Uttar Pradesh Government have constructed a lift irrigation project named Pinhit Lift Irrigation Project on Chambal river in Bah Tehsil of Agra District; if so, how much water is proposed to be lifted from Chambal river and how much area is proposed for irrigation;

(b) whether it is also a fact that Madhya Pradesh Government have objected to the construction of this project, considering the construction of the project as unauthorised;

(c) if so, what action has been taken by the Uttar Pradesh Government to stop the work on this project in view of objections raised by Madhya Pradesh; and

(d) whether the Government of India propose to direct the Uttar Pradesh Government to take the clearance from the Madhya Pradesh Government before starting work on the project in future?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) to (d) The project has been returned to Government of Uttar Pradesh in 1986 to resolve inter-State issues with Government of Madhya Pradesh.

Simplification of procedure for clearing forest cases

3547. SHRIMATI VEENA VERMA;

SHRI SUSHIL BARONGPA:

SHRI KAPIL VERMA:

SHRI SURESH PACHOURI;

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state-

(a) whether it is a fact that many deve-

lopment works in Madhya Pradesh are delayed or their sanction is being withheld on account of delay in clearance of forest cases;

(b) whether it is also a fact that delay is on account of the fact that the formats prescribed for preparation of cases are being continuously modified and the information desired is so elaborate that it takes a lot of time to collect the information and thus causes delay in the submission of cases; and

(c) if so, whether the Central Government are considering to simplify the procedure so that the clearance of cases is expedited and irrigation schemes in which sufficient investment has been made are completed soon and irrigation benefits reach the farmers quickly?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) and (b) No, Sir.

(c) The Central Government has decided to clear all proposals submitted with complete information from the State Governments within six weeks.

Delegation of powers to state- under the Forest Conservation Act

3548. SHRIMATI VEENA VERMA:

SHRI SUSHIL BARONGPA:

SHRI KAPIL VERMA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state;

(a) whether the Central Government propose to delegate powers under the Forest Conservation Act to the State Governments to clear the forest cases especially for minor irrigation schemes; and

(b) whether Government will also consider relaxing the guidelines relating to the requirement of non-forest land for compensatory afforestation and for funds from the project for afforestation in denuded forest areas; if so, what are the details in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI); (a) and (b) No, Sir.

Greater Gangau Dam

3549. SHRIMATI VEENA VERMA:

SHRI SUSHIL BARONGPA:

SHRI KAPIL VERMA; SHRI

SURESH PACHOURI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that National Water Development Agency has proposed to raise the height of the proposed Greater Gangau Dam by more than 20 m.; if so, how much extra jungle and cultivated land will be submerged, State-wise;

(b) whether it is also a fact that the yield of the lower ken basin has been assessed by the National Water Development Agency to be less than 17 meft/sq. mile and whether it is also a fact that the Central Water Commission is overestimating the yield at greater Gangau Dam by about 30 meft/sq. mile; and

(c) whether it is also a fact that the extra water thus assessed will be taken by a long link canal into the Betwa river just upstream of Parichha weir?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b) Based on the toposheet studies, National Water Development Agency has estimated 75 per cent dependable yield at Greater Gangau Dam site at 0.343 million cub. meter per square km. and the yield below the Dam site at 0.182 million cub. meter per sq. km. These studies show that a Dam with FRL at 300 meter is possible as against 278.89 meter contemplated by the State Government for Ken multi-purpose project. Due to raising the height, additional forest area of about 62 Sq. Kilometer in Madhya Pradesh will come under submergence.

(c) The proposal of transferring surplus water is to be finalised in consultation with the concerned State Governments,

Demonstration near British High Commission against Salman Rushdie's Novel

3550. SHRI B. SATYANARAYAN REDDY; Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some youths belonging to the Aalame Farzandani-Tauheed, Muslim Manch, Mazhab bachao Committee, Islami Morcha and All India Anjuman Naujwan-e-Millat and other organisations held a demonstration near British High Commission, New Delhi carrying banners reading "Hang Salman Rushdie" and giving call to the Muslims of the Capital to observe a bandh in protest against Salman Rushdie's novel "Satanic Verses"; and

(b) if so, what are the details thereof and what action Government have taken against the said organisations who are bent upon whipping up violence by carrying such banners?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) A peaceful demonstration was organised by some Muslim organisation on 24-2-1989 against the author of "SATANIC VERSES". About 2000 demonstrators marched in a procession which was not allowed to go beyond Teen Murti. However, some representatives were allowed to present their memorandum to the British High Commission,

Setting up of a National Credit Council

3551. SHRI SHAMIM HASHMI: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that Non-Congress Chief Ministers have urged upon the Central Government to set up a National Credit Council (NCC) on the lines of National Development Council and if so, what is Government's response thereto; and